

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 370/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset 1: Combined Assets at Raigarh substation comprising of 1a) 765KV D/C Raigarh PS (Kotra)-Raigarh PS (Tamnar) Transmission line alongwith accociated bays 1b) 765/400kV, 1500MVA, ICT-1 at Raigarh pooling station (near Tamnar) along with associated bays, 1c) 765 KV, 240MVA, Bus reactor at Raigarh pooling station (near Tamnar) along with associated bays, 1d) 765/400KV, 1500MVA ICT-2 at Raigarh pooling station (near Tamnar) along with associated bays, 1e) 765/400KV, 1500MVA ICT-3 at Raigarh pooling station (near Tamnar) along with associated bays, Asset 2a: 765KV D/C Champa Pooling Station-Raipur Pooling Station Transmission Line alongwith associated bays at Raipur PS only, Asset 2b: Bay Extension, at 765kV Raipur Pooling Station with Line shunt reactor for 765kV Champa-1 Line Bay - Charged as Bus Reactor, Asset 3a: 765KV S/C Champa Pooling Station-Dharamjaygarh SS TL & Bays at Dharamjaygarh SS Only, Asset 3b: Raigarh PS (near Kotra) - Champa PS 765 kV S/C T/L along with associated bays & One no. bay at Champa PS for One ckt. of Champa PS - Raipur PS 765 kV D/C T/L, Asset 3c: 765/400 kV 1500 MVA ICT-1 along with associated bays at Champa PS, Asset 3d: 1500 MVA, 765/400 kV Auto Transformer-2 alongwith associated bays at Champa, Asset 3e: 765 kV, 3 x 80 MVA Bus Reactor alongwith associated bays at Champa PS, Asset 3f : 400 kV, 80 MVA Bus Reactors alongwith associated bays at Champa PS, Asset 3g: 765/400 kV 1500 MVA ICT-3 & ICT4 along with associated bays at Champa PS, Asset 3h: 765/400 kV 1500 MVA ICT-5 along with associated bays at Champa PS, Asset 3i: 765/400 kV 1500 MVA ICT-6

along with associated bays at Champa PS, Asset 3j: one no. 765 kV Dharamjaygarh line bay for 765 kV S/C Champa PS - Dharamjaygarh S/S T/L at 765/400 kV Champa PS and Asset 3k: One no. 765 kV bay at Champa for one ckt. of Champa PS - Raipur PS 765 kV D/C T/L under "Establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP Generation projects in Chattisgarh (IPP-B)"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Soft copy of tariff forms (in .xlsx format) for 2014-19 period have not been submitted. All requisite tariff forms (in .xlsx format) is to be submitted for Combined Asset I, Asset 2a, Asset 2b, Asset 3a, Asset 3b, Asset 3c, Asset 3d, Asset 3e, Asset 3f, Asset 3g, Asset 3h, Asset 3i, Asset 3j and Asset 3k.
- b) Resubmit the Auditor Certificates for Asset 1a and Asset 1c as the current version is not a legible copy.
- c) IDC Discharge Certificates/Statements for Asset 1a, Asset 1b, Asset 1c, Asset 1d, Asset 1e, Asset 2a, Asset 2b, Asset 3a, Asset 3b, Asset 3c, Asset 3d, Asset 3e, Asset 3f, Asset 3g, Asset 3h, Asset 3i, Asset 3j and Asset 3k.
- d) The Commission vide order dated 15.2.2016 in Petition No. 45/TT/2014 directed that the proof of Approved RCE be submitted for Asset 2a (Asset-1(a) in earlier Order) during the time of truing-up as the RCE for the project was under approval at the time. The same is to be submitted as per Commission's directions.
- e) Liability flow statement to be submitted for all assets with Additional Capital Expenditure (ACE) in 2014-19 period as per the format provided in Annexure-I.
- f) Confirmation that IEDC and Initial Spares for all assets have been discharged as on COD of respective assets.
- g) Confirmation that actual equity infused for each asset as on 31.3.2019 is not less than 30% of the capital cost.

2019-24 period

- h) Liability flow statement to be submitted for all assets with ACE in 2019-24 period as per the format provided in Annexure-I.
 - i) Confirmation that there is no further outstanding ACE for any asset on account of undischarged liability/balance retention payment beyond 2023-24.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure I

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal					Additional Liability Recognized [^]					Outstanding Liability as on 31.3.2019			
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18		2018-19	Total (14-19)	
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

TL/SS/Communication Systems etc.

*Whichever is later

[^]Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset